

PART III

**COMMISSIONERATE OF LAND REVENUE
LAND FAIR VALUE NOTIFICATION**

KOLLAM DISTRICT

കൊല്ലം സബ് കളക്ടറുടെ നടപടിക്രമം

[ഹാജർ: ഡോ. ചിത്ര, എസ്. (ഐ. എ. എസ്.)]

നമ്പർ എഫ്-13622/2017.

2017 ആഗസ്റ്റ് 11.

വിഷയം :—ഭൂമിയുടെ ന്യായവില—അപാകത പരിഹരിച്ച് പുനർനിർണ്ണയം നടത്തി ഉത്തരവാകുന്നു.

സൂചന :—(1) കേരള മുദ്രപ്പത്ര നിയമം 1959 സെക്ഷൻ 28എ, ചട്ടം 5 (4).

(2) കൊല്ലം ജില്ലാ കളക്ടറുടെ 14-2-2013-ാം തീയതിയിലെ M1-38492/12-ാം നമ്പർ നിർദ്ദേശം.

(3) കരീപ്ര വില്ലേജിൽ കുണ്ടറ കുഴിമതിക്കാട് ചരുവിള വീട്ടിൽ ശ്രീമതി ജഗദമ്മ സമർപ്പിച്ച അപേക്ഷ.

(4) കൊട്ടാരക്കര തഹശീൽദാരുടെ 8-6-2017-ലെ എഫ്1-8284/2017-ാം നമ്പർ റിപ്പോർട്ട്.

ഭൂമിയുടെ ന്യായവില നിർണ്ണയിച്ചുകൊണ്ട് സർക്കാർ പുറപ്പെടുവിച്ച 6-3-2010-ലെ വിജ്ഞാപനത്തിൽ 3-ാം സൂചനയിൽ പേര് ചേർത്തിട്ടുള്ളവരുടെ കൈവശ വസ്തുക്കളുടെ ക്ലാസിഫിക്കേഷൻ തെറ്റായി രേഖപ്പെടുത്തി വില നിർണ്ണയിച്ച് വിജ്ഞാപനം ചെയ്തുവന്നിട്ടുള്ളത് പരിഹരിക്കുന്നതിനായി അപേക്ഷ സമർപ്പിച്ചിരിക്കുന്നു.

പ്രസ്തുത അപേക്ഷകളിൽമേൽ സൂചന (4) പ്രകാരം റിപ്പോർട്ട് സമർപ്പിച്ചിട്ടുള്ളതാണ്. ടി റിപ്പോർട്ടുകളുടെ അടിസ്ഥാനത്തിലും സൂചന (2) പ്രകാരമുള്ള നിർദ്ദേശത്തിന്റെ അടിസ്ഥാനത്തിലും റിക്കാർഡുകൾ പ്രകാരമുള്ള ശരിയായ ക്ലാസിഫിക്കേഷൻ ചേർത്തും അവയ്ക്കനുസൃതമായ വില ചേർത്തും വിജ്ഞാപനം ചെയ്യേണ്ടത് ആവശ്യമാണെന്ന് ബോധ്യപ്പെട്ടതിന്റെ അടിസ്ഥാനത്തിൽ ചുവടെ ചേർക്കുംവിധം ഉത്തരവാകുന്നു.

ഉത്തരവ്

ഭൂമിയുടെ ന്യായവില നിശ്ചയിച്ചുകൊണ്ട് 6-3-2010-ൽ വിജ്ഞാപനം ചെയ്യപ്പെട്ട ന്യായവിലയിൽ വന്നുചേർന്ന അപാകതകൾ പരിഹരിച്ച് ചുവടെ ചേർത്തിരിക്കുന്ന പ്രകാരം അംഗീകരിച്ച് ഉത്തരവാകുന്നു.

അപേക്ഷകന്റെ പേരും മേൽവിലാസവും	താലൂക്ക്	വില്ലേജ്, ബ്ലോക്ക് നമ്പർ	സർവ്വേ/ റീസർവ്വേ/ സബ് ഡിവിഷൻ നമ്പർ	6-3-2010-ലെ വിജ്ഞാപനത്തിലെ ക്ലാസിഫിക്കേഷനും വിലയും	പുനർ നിർണ്ണയിച്ച ക്ലാസിഫിക്കേഷൻ	പുനർ നിർണ്ണയിച്ച വില (ആർ ഒന്നിന്) ~
ജഗദമ്മ, ചരുവിള വീട്, കുഴിമതിക്കാട്, കുണ്ടറ, കരീപ്ര	കൊട്ടാരക്കര	കരീപ്ര	378/24	Residential plot with Corp./Mun./ Pan. road access ~ 1,25,000	Residential plot without road access	10,000

സബ് കളക്ടറുടെ കാര്യാലയം,
കൊല്ലം.

(ഒപ്പ്)
സബ് കളക്ടർ.

PATHANAMTHITTA DISTRICT

FORM 'A'

[See Rule 4]

NOTIFICATION

No. 6053/2017/C3/L.Dis.

25th August 2017.

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959 read with sub-rule (7) of Rule 3 and Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, therefore, it is hereby made known to the public that the final fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-Survey Numbers of the Village and Taluk mentioned against each, shall be as shown against it in column (11) thereof.

SCHEDULE

District—Pathanamthitta.

Taluk—Kozhencherry.

Village—Pathanamthitta.

<i>Sl. No.</i>	<i>Sy. No.</i>	<i>Sub Division No.</i>	<i>Re-Sy. Block</i>	<i>Re-Sy. No.</i>	<i>Re-Sy. Sub Division No.</i>	<i>Panchayath/ Municipality/ Corporation</i>	<i>Name of Local Body/ Panchayath/ Municipality/ Corporation</i>	<i>Name & Number of Ward</i>	<i>Classification by use</i>	<i>Fair Value Per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	103	4-1-1	Municipality	Pathanamthitta	Kumbazha East 19	Residential Plot with Private road access	2,00,000

Revenue Divisional Office,
Adoor.

(Sd.)
Revenue Divisional Officer.

ERNAKULAM DISTRICT

FORM 'C'

[See Rule 5 (8)]

NOTIFICATIONS

Whereas, it is expedient to publish a notification showing revised value of land as required under Section 28(A) of the Kerala Stamp Act, 1959 read with sub-rule (8) of Rule 5 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1955 the fair value of the land in Ernakulam District is hereby fixed finally as shown in the schedule hereto:

(1)

No. A2-71930/2016.

20th August 2017.

SCHEDULE

District—Ernakulam.

Taluk—Aluva.

Village—Angamaly.

<i>Survey Number with Sub-Division Number</i>	<i>Corporation/ Municipality/ Panchayath</i>	<i>Ward & No.</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed per Are</i>	<i>Revised Fair Value of land per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)
Block-12 Re-survey No. 298/9	Municipality	G Ward-16	Residential Plot with Corp./Mun./Pan. road access	7,00,000	4,50,000

No. A2-2208/2017.

1st August 2017.

SCHEDULE

District—Ernakulam.

Taluk—Kanayannur.

Village—Vazhakkala.

<i>Survey Number with Sub-Division Number</i>	<i>Corporation/ Municipality/ Panchayath</i>	<i>Ward & No.</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed per Are</i>	<i>Revised Fair Value of land per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)
Block-8 Re-survey No. 449/10, 449/11	Municipality	Thrikkakkara-4	Wet land	10,01,000	5,00,000

No. A2-80601/2016.

1st August 2017.

SCHEDULE

District—Ernakulam.

Taluk—Aluva.

Village—Angamaly.

<i>Survey Number with Sub-Division Number</i>	<i>Corporation/ Municipality/ Panchayath</i>	<i>Ward & No.</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed per Are</i>	<i>Revised Fair Value of land per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)
Block-11 Re-survey No. 158/4,5,6	Panchayath	25	Wet land	4,00,000	70,000

No. A2-42798/2016.

1st August 2017.

SCHEDULE

District—Ernakulam.

Taluk—Aluva.

Village—Angamaly.

<i>Survey Number with Sub-Division Number</i>	<i>Corporation/ Municipality/ Panchayath</i>	<i>Ward & No.</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed per Are</i>	<i>Revised Fair Value of land per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)
Block-12 Re-survey No. 289/8	Municipality	G Ward-16	Residential plot without vehicular access	8,75,000	4,00,000

No. A2-121413/2017.

4th September 2017.

SCHEDULE
District—Ernakulam.

Taluk—Aluva.

Village—Angamaly.

<i>Survey Number with Sub-Division Number</i>	<i>Corporation/Municipality/Panchayath</i>	<i>Ward & No.</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed per Are</i>	<i>Revised Fair Value of land per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)
Block-12 Re-survey No. 280/7-5	Municipality	Chethikkodu-13	Residential plot with Corp./Mun./ Pan. road access	13,30,000	4,50,000

(6)

No. A2-74847/2016.

8th September 2017.

SCHEDULE
District—Ernakulam.

Taluk—Aluva.

Village—Angamaly.

<i>Survey Number with Sub-Division Number</i>	<i>Corporation/Municipality/Panchayath</i>	<i>Ward & No.</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed per Are</i>	<i>Revised Fair Value of land per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)
Block-12 Re-survey No. 224/4, 224/12	Municipality	..	Residential plot with Municipal road access	12,25,000	4,00,000

(7)

No. A2-247/2017.

8th September 2017.

SCHEDULE
District—Ernakulam.

Taluk—Aluva.

Village—Angamaly.

<i>Survey Number with Sub-Division Number</i>	<i>Corporation/Municipality/Panchayath</i>	<i>Ward & No.</i>	<i>Classification by use</i>	<i>Fair Value of the Land already fixed per Are</i>	<i>Revised Fair Value of land per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)
Block-12 Re-survey No. 384/22	Municipality	..	Residential plot with Municipal road access	13,30,000	5,00,000

Collectorate,
Ernakulam.(Sd.)
District Collector.

NOTIFICATION

No. N-5219/2017/K.Dis.

18th July 2017.

Whereas, it is expedient to publish the Fair Value of land as required under Section 28A of the Kerala Stamp Act, 1950 read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each Serial Numbers, in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each shall be as shown against it in column (1) thereof.

SCHEDULE

District—Ernakulam.

Taluk—Aluva.

Village—Angamaly.

<i>Sl. No.</i>	<i>Survey No.</i>	<i>Sub Division No.</i>	<i>Re-Survey Block</i>	<i>Re-Survey No.</i>	<i>Re-Survey Sub Div. No.</i>	<i>Panchayath/ Municipality/ Corporation</i>	<i>Name and No. of ward/Local Body</i>	<i>Name and No. of ward</i>	<i>Classification by use</i>	<i>Fair Value per Are</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	503	4-2	Municipality	Angamaly	Mangattu-thara	Residential plot with private road access	3,50,000

Revenue Divisional Office,
Fort Kochi.

(Sd.)
Revenue Divisional Officer (I/c).